

(10)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/253/ (IB)/2017
NAME OF THE PETITIONER(S) : AICCAM HI TECH PVT LTD
NAME OF THE RESPONDENT(S) : AICAM ENGINEERING LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

(1)	O Ashwini Prakash [O.ASHWINI PRAKASH]	COUNSEL FOR PETITIONER	O Ashwini Prakash 4/8/17
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ORDER

Counsel for Petitioner present. As seen from the record, there is no compliance with the provisions of section 9(3)(b) and (c) of I&B, 2016 by the Petitioner. For non-compliance of the same, the petition abates. The same is **dismissed** with the liberty to the Petitioner to file afresh, if so advised.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)